



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA



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RBI/2023-24/34

DOR.AML.REC.16/14.06.001/2023-24

June 05, 2023

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA, 1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Amendments in 01 Entry

Please refer to Section 51 of our [Master Direction on Know Your Customer dated February 25, 2016](#) as amended on May 04, 2023 (MD on KYC), in terms of which *“Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC).”*

2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC/15307 dated June 02, 2023 wherein the Security Council Committee pursuant to resolutions 1267 (1999), 1989 (2011) and 2253 (2015) concerning ISIL (Da'esh), Al-Qaida and associated individuals, groups, undertakings and entities enacted the amendments specified with strikethrough and/or underline in the entry below on its ISIL (Da'esh) and Al-Qaida Sanctions List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2610 (2021), and adopted under Chapter VII of the Charter of the United Nations.

A. Individuals

QDi.223 Name: 1: MERAI 2: ABDEFATTAH 3: KHALIL 4: ZOGHBI
Name (original script): زرعي خليل عبدفتاح مرعي
Title: na **Designation:** na **DOB:** a) 4 Apr. 1969 b) 4 Apr. 1960 c) 4 Jun.

विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 12वीं/ 13वीं मंज़िल, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई- 400001

टेलीफोन/ Tel No: 22661602, 22601000 फैक्स/ Fax No: 022-2270 5691

Department of Regulation, Central Office, Central Office Building, 12th/ 13th Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400001

हिंदी आसान है, इसका प्रयोग बढ़ाइए

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

1960 **POB:** Bengasi, Libya **Good quality a.k.a.:** a) Mohamed Lebachir born 14 Jan. 1968 in Morocco b) Meri Abdelfattah Zgbye born 4 Jun. 1960 in Bendasi, Libya c) Zoghbai Merai Abdul Fattah d) Lazrag Faraj born 13 Nov. 1960 in Libya e) Larzg Ben Ila born 11 Aug. 1960 in Libya f) Muhammed El Besir g) Merai Zoghbai (previously listed as, in Arabic: مرعي زغبى) **Low quality a.k.a.:** a) F'raji di Singapore b) F'raji il Libico c) Farag d) Fredj born 13 Nov. 1960 in Libya **Nationality:** Libya **Passport no:** na **National identification no:** na **Address:** na **Listed on:** 2 Aug. 2006 (amended on 3 Jun. 2009, 1 Sep. 2009, 13 Dec. 2011, 21 Mar. 2017, 24 Nov. 2020, 8 Nov. 2022, 2 Jun. 2023) **Other information:** Considered a fugitive from justice by the Italian authorities and sentenced in absentia to 6 years imprisonment on 20 Nov. 2008. Member of Libyan Islamic Fighting Group (QDe.011). ~~Son of~~ Mother's name is Wanisa Abdessalam. Review pursuant to Security Council resolution 1822 (2008) was concluded on 20 Jul. 2009. Review pursuant to Security Council resolution 2368 (2017) was concluded on 24 November 2020. Review pursuant to Security Council resolution 2610 (2021) was concluded on 8 November 2022. INTERPOL-UN Security Council Special Notice web link: <https://www.interpol.int/en/How-we-work/Notices/View-UN-Notices-Individuals>

3. In accordance with paragraph 58 of resolution 2610 (2021), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above entries at the following URL:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list/summaries.

4. Press release regarding the above can be found at <https://press.un.org/en/2023/sc15307.doc.htm>. Further, the UNSC press releases concerning amendments to the list are available at URL: <https://www.un.org/securitycouncil/sanctions/1267/press-releases>

5. The details of the sanction measures and exemptions are available at the following URL: https://www.un.org/securitycouncil/sanctions/1267#further_information

6. In view of the above, REs are advised to take appropriate action in terms of Section 51 of the MD on KYC and strictly follow the procedure as laid down in the UAPA Order dated February 02, 2021(amended on March 15, 2023) annexed to the MD on KYC.

7. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list

<https://www.un.org/securitycouncil/sanctions/1988/materials>

8. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request for delisting received by any RE is to be forwarded electronically to Joint Secretary (CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can submit their request for delisting to an independent and impartial Ombudsperson who has been appointed by the United Nations Secretary-General. More details are available at the following URL:

<https://www.un.org/securitycouncil/ombudsperson/application>

9. REs are advised to take note of the aforementioned UNSC communications and ensure meticulous compliance.

Yours faithfully,

(Santosh Kumar Panigrahy)
Chief General Manager